CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Record of Proceedings

Petition No. 101/TT/2012

Subject	:	Approval of transmission tariff for Asset I : 400 kV D/C (Quad) LILO of Barh- Balia line at Patna along with associated bays at Patna S/S; Asset II : 765/415 kV, 3x500 MVA ICT I Ranchi along with associated bays at 765 kV Ranchi S/S; Asset III : Combined Assets of 400 kV D/C (Quad) Ranchi (New) - Ranchi (Old) - I T/L and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S; and 400 kV D/C (Quad) Ranchi (New) - Ranchi (Old) - II T/L and associated 400 kV line bays at Ranchi (New) - Ranchi (Old) - II T/L and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S; and 765/415 kV, 3x500 MVA ICT II at Ranchi along with associated bays at 765 kV Ranchi S/S; Asset IV: 765/415 kV, 3x500 MVA ICT at Sasaram along with associated bays under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14 period
Date of Hearing	:	21.11.2013
Coram	:	Shri Gireesh B. Pradhan, Chairperson Shri V. S. Verma, Member Shri M. Deena Dayalan, Member Shri A. K. Singhal, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondent:		Uttar Pradesh Power Corporation Ltd. and 16 others
Parties Present	:	Shri S. S. Raju, PGCIL Ms. Sangeeta Edwards, PGCIL Shri B. K. Sahoo, PGCIL Shri A. M. Pavgi, PGCIL Shri R. B. Sharma, Advocate for BRPL

The representative of the petitioner submitted as under:-

- a) Investment approval for the project was accorded by the Board of Directors of PGCIL on 29.8.2008 and the project was to be completed progressively within 48 months from the date of investment approval, i.e. by 1.9.2012. Out of the four assets covered under the petition, Asset I was commissioned on 1.12.2012 after a delay of 3 months and Asset IV was commissioned on 1.3.2013 after a delay of 6 months. Assets II and III have not yet been commissioned on account of right of way issues and are expected to be commissioned on 1.3.2014. The petitioner requests to allow tariff for Assets I and IV, and will approach the Commission for the remaining assets once they are commissioned. Provisional tariff has already been allowed by the Commission vide order dated 21.9.2012 in respect of all the assets, but the petitioner is not billing the beneficiaries in respect of Assets II and III;
- b) Main reasons for delay in the commissioning of Assets II and III, for which justification has already been furnished vide affidavit dated 19.11.2013, were rains and non- availability of shut down. This hampered the movement of all huge consignments like reactors and transformers through a very busy railway crossing to reach Sasaram Sub-station. Revised Management Certificates as per the revised dates of commercial operation have been submitted;
- c) BRPL has filed reply and rejoinder would be filed in 10 days.

2. Learned counsel for BRPL, Respondent No. 12, submitted that there is an overall cost over-run of 8.33%, and Asset III has substantial cost over-run. Moreover, reasons given for the same are rather casual. As regards time over-run, he submitted that, as per the investment approval, the assets were to be progressively commissioned within 48 months which means that each element has its own schedule. Though element-wise completion report has been given in Form 5 C, element-wise schedule of completion has not been given. As a result, we are not able to assess time over-run.

3. The representative of the petitioner submitted that variation is always there in completion cost.

4. The Commission directed the petitioner to submit the following on affidavit, before 15.12.2013, with advance copy to the respondents:-

- (a) copy of Investment Approval duly certified by company secretary of the petitioner;
- (b) Date of completion of assets covered under the instant petition.

5. The Commission further directed the petitioner to file rejoinder to the replies of respondents, if any, by 31.12.2013.

6. Subject to the above, order in the petition was reserved.

By the order of the Commission,

Sd/-(T. Rout) Chief (Law)